

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 193 of 1996

Wednesday, this the 3rd day of April, 1996

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

I.M. Baby Rajalakshmy,
Junior Clerk,
Central Marine Fisheries
Research Institute, Ernakulam,
Kochi.

.. Applicant

By Advocate Mr. K.M.V. Pandalai

Versus

1. Union of India,
Represented by its Secretary,
Ministry of Agriculture, New Delhi.
2. The Accountant General,
Trivandrum.
3. The Pay and Accounts Officer,
Integrated Fisheries Project,
Ernakulam.
4. The Sub Treasury Officer,
Ernakulam. .. Respondents

By Advocate Mr. S Radhakrishnan, ACGSC (R1-3)

The application having been heard on 3rd April, 1996, the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant seeks a declaration that she is entitled to receive 'relief' on family pension.

2. Respondents submit in their reply statement that the relief cannot be granted in the light of the decision of the Supreme Court in Union of India and Others Vs. Vasudevan Pillai and Others, JT 1995(1) SC 417. Respondents are well founded in the submission. The application must therefore fail.

3. However, we are told that an application for review of the judgment in the case aforesaid is pending. While dismissing the application we make it clear that applicant may seek review of this order in the event of the Supreme Court setting aside the decision in Union of India and Others Vs. Vasudevan Pillai and Others. No costs.

Dated the 3rd April, 1996



**CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN**

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